

**LAW AND JUDICIARY DEPARTMENT**

Madam Cama Marg, Hutatma Rajguru Chowk,  
Mantralaya, Mumbai 400 032, dated the 28th August 2012

*NOTIFICATION*

**BOMBAY CITY CIVIL COURT (AMENDMENT) ACT, 2012.**

No. CCS. 2911/C.R.-58/D. 19.—In exercise of the powers conferred by sub-section (2) of section 1 of the Bombay City Civil Court (Amendment) Act, 2012 (Mah. XXV of 2012), the Government of Maharashtra hereby appoints,—

- (a) the 1st September 2012, to be the date on which the provisions of sections 1, 2, 3, 5, 6 and 7 of the said Act shall come into force; and
- (b) the 1st October 2012, to be the date on which the provisions of section 4 of the said Act shall come into force.

By order and in the name of the Governor of Maharashtra,

V. L. ACHLIYA,  
Principal Secretary and Remembrancer  
of Legal Affairs to Government.